

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 50670 of 2019-SM

(Arising out of order-in-appeal No. BHO-EXCUS-002-APP- 459- 18-19 dated 30.10.2018 passed by the Commissioner (Appeals), Central Excise, Customs, Raipur).

M/s Pragati Ingots & Power Pvt. Ltd., Appellant

Plot No. 196/5, Village – Bendri
Tehsil Dharsiva, Raipur (C.G.) -493221..
VERSUS

Commissioner, Central Excise and Respondent
Customs,

Central Excise Building, Tikrapra
Raipur – 492001.

APPEARANCE:

Shri Abhash Misra, Advocate for the appellant
Shri Y. Singh, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51523/2021

DATE OF HEARING/DECISION: 13.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 17.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)